

**Before The National Green Tribunal,
Principal Bench, New Delhi
(through Video conferencing)**

Execution Application Nos. 01/2019 (WZ) to
06/2019 (WZ)

In

Original Application No. 23/2014 (WZ)
Original Application No. 25/2019 (WZ)
Original Application No. 26/2019 (WZ)



Goa Paryavaran Savakshan
Sangharsh Samitee

.....

Applicants(s)

V/s

Goa Coastal Zone Management
Authority & Ors

.....

Respondent(s)

**STATUS AS ON 25/10/2021 IN COMPLIANCE OF ORDER
DATED 15/01/2020**

I, SHRI. DASHARATH M. REDKAR, aged 52 years, s/o late Mahadeo S Redkar, presently holding post of the Member Secretary (GCZMA), Director of Environment, Govt of Goa, solemnly affirm & state on oath as per records as under:-

1. I say that pursuant to the status report that had been placed on record dated 21/07/2020; the current position in respect of the decisions taken by the Authority is as under:

North Goa

Structures Identified	Demolition Orders issued	Discharged cases	Pending Before NGT/HC	Pending before Authority for final decision
136	62	73	1	-

South Goa

Structures Identified	Demolition Orders issued	Discharged cases	Pending Before NGT/HC	Pending before Authority for final decision
105	79	24	1	1

2. I say that since the offenders did not demolish the offending structures on their own the District Collector of North Goa was directed to initiate the process of demolition.
3. I say that the Hon'ble High Court of Bombay on 29/10/2020 has further extended its Order passed in Suo Moto Writ Petition (ST) No. 93432/2020 directing that no coercive steps to be taken and these directions were extended from time to time.
4. I say that the orders of demolition have been duly served on the offenders. I say that in cases the offenders do not demolish the offending structures on their own than the respective District collectors have been directed to carry out the demolition.
5. I say that the issue of Environmental Compensation was discussed in the 276th GCZMA Meeting held on 21/10/2021 and 23/10/2021. I say that the decision in the said Meeting can be seen as follows, *"The Authority discussed and deliberated on the matter. The Authority noted that the compensation is claimed to restore the damages done. The authority always ensures that whenever any violation is noticed that restoration is undertaken by the violator himself or authority order restoration through Biodiversity Management Committee (BMC) under Goa State Biodiversity Board (GSBB) which comprises of local citizen as well as Experts Member of Goa State Biodiversity Board. The Expert Member of GCZMA also supervises such restoration work. One such example would be restoration undertaken by the Biodiversity Management Committee (BMC) of Cavelossim has successfully undertaken restoration of sand dunes under supervision of Goa State*



Biodiversity Board (GSBB) and Expert Member GCZMA".

(Annexed hereto copy of the Minutes of 276th Meeting of GCZMA held on 21/10/2021 and 23/10/2021 along with copy of restoration carried out by GSBB marked as Annexure A Colly).

6. I say that out of the 77 orders of Demolition in South Goa, the Collector of South Goa has already demolished some structures and out of the total penalty of Rs. 17,00,000/- (Rupees Seventeen Lakhs only) of South Goa a sum of Rs. 14,00,000/- (Rupees Fourteen Lakhs only) has already been recovered and deposited with the Authority.
7. I say that in so far as North Goa District is concerned out of 62 orders of demolition only some structures have been executed and from the total penalty of Rs. 1,50,00,000/- (Rupees One Crore Fifty Lakhs only) in North Goa; a total sum of Rs. 89,00,000/- (Rupees Eighty Nine Lakhs only) has already been recovered and deposited with the Authority.
8. I say that in cases where penalties have not been paid electricity and water connections have been disconnected by the concerned Departments.
9. I say that on account of lock down and Covid restrictions and blanket stay granted by the Hon'ble Court the execution of orders could not take off as the District administration was totally involved in prevention and control of the pandemic and till date they have been continuously involved in the control and management of the pandemic. When the demolition exercise was being undertaken the Hon'ble High Court of Bombay at Goa in various matters passed orders with a direction to stay the demolition process.



(Handwritten signature)

10.I say that the contents of the above mentioned paras are true and correct and are based on the documents available on record.

Solemnly affirmed at Panaji
on this 25th day of October 2021.

M.R.
25/10/2021

SHRI. DASHARATH M. REDKAR
DEPONENT



Solemnly affirmed before me by
.....*No. Dasharath M. Redkar*.....
.....
Reg. No: *03/1838* Date: *25.10.2021*
known / Identified to me by.

Ganesh

GANESH KUBAL
Notary (Govt. of India)
Panaji-Goa. India

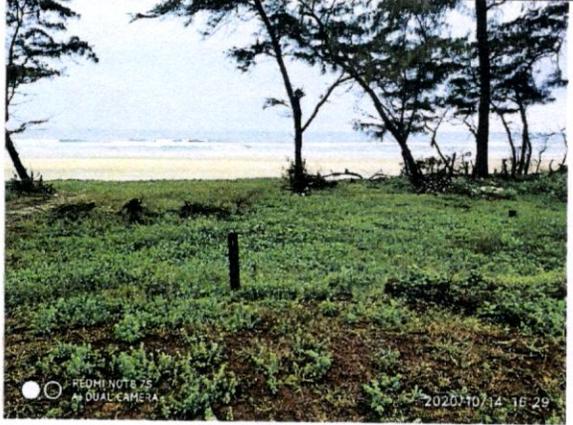


**EXTRACT OF MINUTES OF 276TH GCZMA MEETING HELD ON 21/10/2021
AND 23/10/2021.**

2.1: How the Environmental Compensation can be recovered from the defaulters/violators for violating the rules and regulation in CRZ.

Decision: The Authority discussed and deliberated on the matter. The Authority noted that the compensation is claimed to restore the damages done. The authority always ensures that whenever any violation is noticed that restoration is undertaken by the violator himself or authority order restoration through Biodiversity Management Committee (BMC) under Goa State Biodiversity Board (GSBB) which comprises of local citizen as well as experts Member of Goa State Biodiversity Board. The Expert Member of GCZMA also supervises such restoration work. One such example would be restoration undertaken by the Biodiversity Management Committee (BMC) of Cavelossim has successfully undertaken restoration of sand dunes under supervision of Goa State Biodiversity Board (GSBB) and Expert Member GCZMA.

PHOTO REPORT DATED 22.10.2021 OF “RESTORATION OF SAND DUNE AND RIVERSIDE AREA AT SURVEY NO. 109/2, VILLAGE CAVELOSSIM, SALCETE IN THE PROPERTY OF M/S. SREE SAI CHAMPIONS FAMILY TRUST. WITH REFERENCE TO HON. NGT ORDER DATED 10/02/2017 IN APPLICATION OF 3/2015,” BY INVOLVING LOCAL PEOPLE IN EXECUTION OF WORK THROUGH GOA STATE BIODIVERSITY BOARD, LOCAL BIODIVERSITY MANAGEMENT COMMITTEES & DRDA, FOR SUBMISSION TO HON’BLE NATIONAL GREEN TRIBUNAL, WESTERN ZONE

BEFORE (as on 14 th February 2020)	AFTER (as on 5 th June 2021)
	
<p>Damaged Nallah</p>	<p>Restored Nallah</p>
	
<p>Sand dune</p>	<p>Restoration work</p>



X

The restoration site was visited on 5th June 2021 by a team comprising of Shri. Nilesh Cabral, Hon'ble. Minister for Environment & Climate Change, Govt. of Goa; Shri. Kunal. Secretary Environment, Govt. of Goa; Shri. Churchill Alemao, Former Chief Minister & MLA, Benaulim Constituency; Shri. Dashrath Redkar, Director, Environment & Climate Change, Dr. Pradip Sarmokadam, Member Secretary, Goa State Biodiversity Board (GSBB); Officials of DRDA; Sarpanch and Panch Members of Cavelossim Village Panchayat & Chairperson & Members of Cavelossim Biodiversity Management Committee.



Photo of Sand dune restoration site showing new growth of Ipomoea pes Caprae and other sand dune vegetation as on 06th August 2021 during routine monitoring by GSBB. The restoration work was found to have sustained the recent storm.



A handwritten signature in black ink, which appears to read "Pradip Sarmokadam".

**Dr. Pradip Sarmokadam,
Member Secretary, GSBB**